

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
(HQs): TIS HAZARI COURT: DELHI**

No.: 47291-47280 /HQs/Lit./2024

Delhi, Dated 11 AUG 2024

To

1. Ld. Principal District & Sessions Judge, **West** District, Tis Hazari Courts, Delhi.
2. Ld. Principal District & Sessions Judge, **East** District, Karkardooma Courts, Delhi.
3. Ld. Principal District & Sessions Judge, **North-East** District, Karkardooma Courts, Delhi.
4. Ld. Principal District & Sessions Judge, **Shahdara** District, Karkardooma Courts, Delhi.
5. Ld. Principal District & Sessions Judge, **South** District, Saket Courts, Delhi.
6. Ld. Principal District & Sessions Judge, **South-East** District, Saket Courts, Delhi.
7. Ld. Principal District & Sessions Judge, **New Delhi** District, Patiala House Courts, Delhi.
8. Ld. Principal District & Sessions Judge, **North** District, Rohini Courts, Delhi.
9. Ld. Principal District & Sessions Judge, **North-West** District, Rohini Courts, Delhi.
10. Ld. Principal District & Sessions Judge, **South-West** District, Dwarka Courts, Delhi.

Sub: **WPC No. 11336/2024 Ajay Shukla Vs. Ld. District & Sessions Judge, Shahdara District, Delhi & Ors. (NDOH:30.09.2024)**

Respected Sir / Madam,

I am directed by Ld. Principal District & Sessions Judge (HQs) to enclose herewith a copy of order dated 16.08.2024 passed by Hon'ble High Court of Delhi, with a request to provide the **Status Report** in a compiled consolidated form, after obtaining the same from the concerned Courts/Branches for onward transmission to Sh. Satyakam,

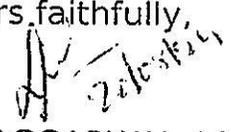
Ld. Addl. Standing Counsel (Civil), appointed by this office to represent Respondent No. 1 to 11 in the subject matter, so that he can prepare a comprehensive report for filing the same before Hon'ble High Court of Delhi within the stipulated time period.

The compiled report shall reach the Litigation Branch (HQs) **within 7 days**. A soft copy of the same may also be forwarded to this office via email at litigationthc@gmail.com.

It may be treated as **MOST URGENT**.

Thanking you,

Yours faithfully,

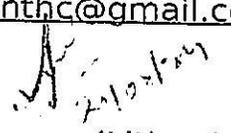

(Dr. RUCHI AGGARWAL ASRANI)
Officer In-charge (Litigation) /
PO-MACT, Central District
Tis Hazari Courts, Delhi.

No.: 47281-47282 /HQs/Lit./2024

Delhi, Dated _____

Copy forwarded for information and necessary action to:-

1. Ld. Officer In-charge, General Branch (Central), Tis Hazari Courts, Delhi with a request to provide the compiled consolidated report after obtaining the same from the concerned Courts, as requisite by Hon'ble High Court of Delhi to the Litigation Branch (HQs) alongwith a soft copy of the same at litigationthc@gmail.com.
2. Ld. Chief Judicial Magistrate, (Central), Tis Hazari Courts, Delhi, with request to provide the compiled consolidated report after obtaining the same from the concerned Courts, as requisite by Hon'ble High Court of Delhi to the Litigation Branch (HQs) alongwith a soft copy of the same at litigationthc@gmail.com.


Officer In-charge (Litigation) /
PO-MACT, Central District
Tis Hazari Courts, Delhi.



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* IN THE HIGH COURT OF DELHI AT NEW DELHI
+ W.P.(C) 11336/2024

AJAY SHUKLA

.....Petitioner

Through: Mr. Ankit Sethi and Mr. Ajay,
Advocates

versus

THE DISTRICT SESSIONS JUDGE DISTRICT SHAHDARA
KARKARDOOMA COURT & ORS.Respondents

Through: Mr. Satyakam, ASC with Mr. Pradyut
Kashyap, Advocate for R-1 to 11
Ms. Prachi Vashisht, Advocate for R-
12

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

16.08.2024

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1. Present public interest litigation has been filed seeking a direction to respondent nos. 1-11 to strictly abide by rules titled "e-Filing Rules of the High Court of Delhi 2021" and refrain from seeking hard copies of documents e-filed by litigants/advocates on the designated web portal.
2. Learned counsel for the petitioner states that contrary to the said e-Filing Rules, 2021", nearly all district courts are seeking hard copies of e-filed case documents. He points out that Rule 16 of the e-filing Rules, 2021 states that the Registry will prepare hard copies of the documents whenever required. According to him, hard copies of e-filed case documents are not required to be submitted by the concerned advocates in cases when soft copies have been uploaded on the web portal. He further points out that vide



[Handwritten signature]

order dated 19th July, 2024, District Judge, Commercial Court-04, Shahdara, Karkardooma Courts, Delhi has directed the petitioner to file hard copies of documents already e-filed by the petitioner.

3. Issue notice.
4. Mr. Satyakam, learned ASC accepts notice for the respondent nos. 1 to 11. Ms. Prachi Vashisht, learned counsel accepts notice for the respondent no.12.
5. The District Judges are directed to file status reports within four weeks.
6. List on 30th September, 2024.

[Handwritten signature]
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ACTING CHIEF JUSTICE

MANMEET PRITAM SINGH ARORA, J

AUGUST 16, 2024
ms

This is a digitally signed order.

The authenticity of the order can be verified from Delhi High Court Order Portal by scanning the QR code shown above.

The Order is downloaded from the DHC Server on 20/08/2024 at 10:05:03

Most Urgent/Out at once

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI

No. 47226-47346 Genl./HCS/2024

Dated, Delhi the 28 AUG 2024

Sub: Circulation of copy of letter bearing no. 47281-47282/HQS/Lit./2024 dated 20.08.2024 in respect of WPC No. 11336/2024, titled as "Ajay Shukla Vs. Ld. District & Sessions Judge, Shahdara District, Delhi & Ors." (NDOH-30.09.2024).

Copy of the abovesaid letter forwarded by the Litigation Branch, Central District, THC alongwith the copy of the order dated 16.08.2024 in the abovementioned matter passed by the Hon'ble High Court of Delhi is being forwarded with request to provide the requisite information/report in respect of the abovementioned matter positively by 30.08.2024. This is for information and immediate compliance to : -

1. The Ld. Principal District & Sessions Judge, Spl. Judge (PC Act) (CBI), Rouse Avenue Court Complex, New Delhi with a request to provide the **Status Report** in a compiled consolidated form positively by 30.08.2024.
2. All the Ld. DHJS, Central District, Tis Hazari Courts, Delhi.
3. All the Ld. DJS, Central District, THC, Delhi dealing with Civil Matters.
4. The Branch In-charge, Bail & Filing, Central, THC, Delhi.
5. The Branch In-charge, e-Sewa Kendra, Central, THC, Delhi.
5. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
6. PS to Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
7. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
8. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acad)/2019/4306 dated 06.08.2019.
9. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
10. For uploading the same on Centralized Website through LAYERS.


(Ravinder Bedi)

Officer-in Charge, Genl. Branch, (C)
District Judge, (Comm. Court)
Hazari Courts, Delhi

Encls. As above